The attachment of Sunil Kumar from CISF with NIA was terminated on 30.08.2019 and a report was sent to CISF for appropriate action. Ashok Kumar has been dismissed from the job by his employer.

(e) During the last three years (*i.e.* from 01.01.2016 to 26.11.2019), NIA has taken over 183 cases. Out of these cases, charge-sheets have been filed in 96 cases and judgment has been pronounced in 07 cases, convicting 16 accused persons.

## Division of corporations/companies between AP. and Telangana

1806. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Telangana and Andhra Pradesh States are still unable to come to a compromise and divide the various corporations and companies between them even after expiry of five years of reorganisation;
  - (b) if so, the details thereof; and
- (c) whether Government has taken any step to mediate between the States for amicable division of those corporations and companies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) An Expert Committee (Smt. Sheela Bhide Committee) was constituted by the Government of Andhra Pradesh (undivided) on the apportionment of the assets, liabilities and employees of the Companies and Corporations listed under Schedule-IX of the A.P. Reorganisation Act, 2014. The Expert Committee has given its recommendations in respect of 90 Institutions referred to it. For implementation of the recommendations of the Committee, necessary Orders are issued by both the State Governments of Andhra Pradesh and Telangana.

(c) Ministry of Home Affairs holds regular meetings with both the State Governments for amicable resolution of bilateral issues and efforts are made to build consensus between the two States.

## Meeting of Hindi Advisory Committee

 $\dagger 1807$ . SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the meetings of Hindi Advisory Committee, organized to take stock of the progressive use of Hindi as an official language and to give †Original notice of the question was received in Hindi.

suggestions for following various instructions issued by Government, are not held regularly in various Ministries and Public Sector Undertakings under them;

- (b) if so, whether Government would direct various Ministries to hold said meetings regularly in order to ensure their utility; and
- (c) whether a programme would be chalked out under which the inspection of various offices under the administration of Ministries would be carried out by the members of Advisory Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Hindi Advisory Committee have been constituted under the Chairmanship of Hon'ble Minister in-charge in various Ministries/Departments to take stock of the progressive use of Hindi as an official language. Instructions have been issued to Ministries/Departments of Government of India from time to time for reconstitution of Hindi Advisory Committee and organizing its regular meeting.

(c) No Sir. The present provision is sufficient in this regard.

## **Reason for Banning NGOs**

 $\dagger 1808$ . SHRI RAKESH SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Non-Governmental Organisations (NGOs) banned in the year 2017-18 and 2018-19;
  - (b) the reasons behind the ban on these NGOs; and
- (c) the details of amounts which the country's NGOs received from foreign countries during said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The Central Government has powers to cancel the registration of NGOs under The FCRA, 2010 for violation of provisions of the law. Details of such cancelled registrations are as follows:-

Calendar	Number of Associations (NGOs) whose
Year	registrations Cancelled
2017	4866
2018	01
2019	1809

<sup>†</sup>Original notice of the question was received in Hindi.